

(1)

Central Administrative Tribunal  
Bombay Bench

Original Application No. 1302/94

Tribunal's order

Dated: 2.12.94.

Shri B. Dattamurthy, counsel for the applicant. Shri P.M. Pradhan, counsel for the respondents.

Shri Pradhan submits that he has received the parawise comments only yesterday. The learned counsel for the applicant states that the respondents wide their order dated 24.11.94 transferred the applicant to Madras. In the circumstances, since he has not been relieved from the post of Senior Manager, Mail motor Service, he prayed for interim relief in terms of prayer 9(a).

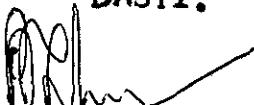
Pending final decision on the application, the applicant seeks the following interim relief.

The impugned order of transfer from allowance post to a non-allowance post be stayed and status quo order to be maintained till the outcome of this O.A.

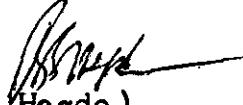
In the circumstance interim relief prayed in terms of prayer 9 is granted for a period of 14 days.

List the case on 16.12.94 for admission hearing and for further orders on interim relief.

DASTI.

  
(P.P. Srivastava)

Member (A)

  
(B.S. Hegde)

Member (J)

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